

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Civil Writ Jurisdiction Case No.8408 of 2019**

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1. Dharnidhar Mishra Son of Late Damodar Mishra Resident of Village-Hanuman Nagar, P.O.- Bharbari, P.S.- Rosera, district- Samastipur.
2. Shushil Kumar Mishra Son of Sri Dharnidhar Mishra Resident of Village-Hanuman Nagar, P.O.- Bharbari, P.S.- Rosera, district- Samastipur.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principal Secretary, Road construction Department, Government of Bihar, Patna.
2. The District Magistrate Cum- Collector Samastipur.
3. The District Land Acquisition Officer Samastipur.
4. The Circle Officer Hasanpur, Samastipur.

... .. Respondent/s

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**Appearance :**

For the Petitioner/s : Mr. Ambrish Kumar Jha  
For the State : Mr. Syed Iqbal Ahmad (SC-20)  
Mr. Mahendra Prasad Verma, AC to SC 20

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**CORAM: HONOURABLE MR. JUSTICE CHAKRADHARI SHARAN SINGH**

ORAL ORDER

5 19-07-2019

Heard.

The petitioners are seeking quashing of an order dated 08.01.2019, passed in Misc. Case No. 02 of 2019 by the Collector, Samastipur, whereby the petitioners' claim for compensation against acquisition of their land has been rejected.

It is the petitioners' case that the land, in question, was acquired in L.A. Case No. 07 of 1976. After 42 years of the said acquisition, the petitioners appear to have filed their application before the Collector. The Collector has noted that the petitioners did not submit any paper or notification in



connection with acquisition of their land for payment of compensation.

I do not find any justification on record coming forth to explain the delay of 42 years.

This writ application appears to be misconceived and is accordingly dismissed.

**(Chakradhari Sharan Singh, J)**

HR/-

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